

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF P. R. COMMERCE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	P. R. Commerce Private Limited
2.	Date of incorporation of corporate debtor	02/02/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2008PTC122333
5.	Address of the registered office and principal office (if any) of corporate debtor	"Raikva", 3A, Ram Mohan Mullick Garden Lane 4th Floor, Room No.10, P.S.-Beliaghata, West Bengal, Kolkata- 700010
6.	Insolvency commencement date in respect of corporate debtor	27/11/2024
7.	Estimated date of closure of insolvency resolution process	26/05/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Agarwal IBBI Reg No. : IBBI/IPA-001/IP-P00270/2017-2018/10514
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 508, 5th Floor, 1865 Rajdanga Main Road, Kolkata, West Bengal, 700107 Email- anil@avbassociates.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office-Mousumi Co. Op. Housing Society, Ground Floor, 15B, Ballygunge Circular Road, Kolkata- 700019 Email id- prcommerce.abc@gmail.com
11.	Last date for submission of claims	11/12/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the P R Commerce Private Limited on 27/11/2024.

The creditors of P. R. Commerce Private Limited are hereby called upon to submit their claims with proof on or before **11/12/2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/11/2024
Place: Kolkata


Anil Agarwal

IRP – P R Commerce Private Limited
Regn. No.- IBBI/IPA-001/IP-P00270/2017-2018/10514
AFA Valid upto- 31.12.2025

